

Government of Jammu and Kashmir
Department of Law, Justice and PA
Civil Secretariat, Jammu.

Subject:- SRO 149 of 1973 –SLP No.2952/2019 titled The State of Jammu and Kashmir Vs Provincial Power Employees Union.

Circular No. 01-JK(LD) 2019
Dated 26.11.2019

The Hon'ble Supreme Court vide its Order dated 31.01.2019 has stayed the impugned judgment passed in the case titled Provincial Power Employees Union Vs State of Jammu and Kashmir regarding SRO 149 of 1973. For convenience the Order is reproduced as under:-

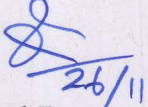
“Taken on Board.

Heard Mr Vijay Hansaria, Learned Senior Counsel for the Petitioners and Mr Ghan Shyam Vashisht, learned counsel for the respondents.

There shall be stay of the impugned judgment, until further orders.”

Accordingly, it is enjoined upon all to follow the aforementioned order of the Hon'ble Court in its letter and spirit. No order shall be passed which will come in conflict with the Order dated 31.01.2019 passed by the Hon'ble Supreme Court.

By Order


Deputy Legal Remembrancer,
Deptt of Law, J and PA

No. LD(Lit)2018/115-SC/PDD

Dated.26.11.2019

Encls:-Order

Copy to:-

1. All the Administrative Secretaries.
2. Pvt Secretary to Secretary Law
3. Concerned file.

OUT-TODAY

ITEM NO.801

COURT NO.8

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2952/2019

(Arising out of impugned final judgment and order dated 08-05-2017 in SWP No. 809/2001 passed by the High Court Of J & K At Jammu)

THE STATE OF JAMMU AND KASHMIR & ORS. Petitioner(s)

VERSUS

PROVINCIAL POWER EMPLOYEES UNION & ORS. Respondent(s)

WITH

SLP(C) No. 2953/2019
SLP(C) Nos.2955-2966/2019

Date : 31-01-2019 These petitions were mentioned today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Vijay Hansaria, Sr. Adv.
Mr. G.M. Kawoosa, Adv.
Mr. M. Shoeb Alam, AOR

For Respondent(s) Mr. Ghan Shyam Vasisht, AOR

UPON being mentioned the Court made the following
O R D E R

Taken on Board.

Heard Mr. Vijay Hansaria, learned senior counsel for the petitioners and Mr. Ghan Shyam Vasisht, learned counsel for the respondents.

There shall be stay of the impugned judgment, until further orders.

[Charanjeet Kaur] [Parveen Kumari Pasricha]
A.R.-cum-P.S. Branch Officer
Copy of the order be given today.